I/580478/2024

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GOVERNMENT OF ASSAM
JUDICIAL DEPARTMENT :: JUDICIAL BRANCH
DISPUR ::: GUWAHATI-06
2nd Floor, 'E' Block, Janata Bhawan
e-mail: judicialdepttassam@gmail.com, website: judicial.assam.gov.in

ORDERS BY THE GOVERNOR OF ASSAM

NOTIFICATION

Dated Dispur the 7th June, 2024

No. E- 500057/2024/2: On recommendation made by the Hon'ble Gauhati High Court, Gauhati vide their letter No. HC.VII-217/2010/4847/A dated 03-06-2024 and in exercise of powers conferred under sub-section (1) of section 11 of the Code of Criminal Procedure, 1973, the Governor of Assam is pleased to entrust the court of Judicial Magistrate First Class, Dima Hasao at Haflong with the power to taken up & try Railway cases arising out of Railway Protection Force (RPF) post at Haflong until further orders.

The Governor of Assam is also pleased to allow the change in jurisdiction of the Court to try cases in respect of cases registered under the Railway Protection Force (RPF) post, Silapathar, from the Court of Special Railway Magistrate Tezpur, to the Court of Special Railway Magistrate, Tinsukia.

Signed by

Aditya Hazarika

L.R. & Secretary to the Govt. of Assam, Date: 07-06-2024 15:17:00

Judicial Department.

Memo No. E- 500057 /2024/2-A   Dated Dispur the 7th June, 2024

Copy to :-

1. The Registrar General, Gauhati High Court, Guwahati.1.
2. The Registrar (Vigilance), Gauhati High Court, Guwahati-1.
3. The District & Sessions Judge, Sonitpur, Tezpur/Tinsukia/Dhemaj/Tinsuskia for information and necessary action.
4. The Chief Judicial Magistrate, Sonitpur, Tezpur/Tinsukia/Dhemaji/Tinsukia for information and necessary action.
5. The Director, Assam Govt. Press, Bamunimaidam, Guwahati-21, with a request to publish the same in the Assam Gazette.

By order etc.,

Signed by Hitler Pegu

Date: 07-06-2024 15:22:07

Reason: Approved

Joint Secretary to the Govt. of Assam,

Judicial Department.

1